

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

**CP No. 250/2018 in
OA No. 3743/2013**

This the 12th day of July, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Praveen Swami
S/o Sh. P.N. Swami,
R/o B-8, Phase-II, Vijay Vihar,
New Delhi-85

....Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Shri M. Sathiyavathy,
Secretary,
M/o Labour & Employment,
Shram Shakti Bhawan,
Rafi Marg, New Delhi.
2. Dr.V.P. Jayveer
Central Provident Fund Commissioner,
Employees Provident Fund Organisation,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place, New Delhi

... Respondents

(By advocate: Shri Satpal Singh)

ORDER (ORAL)

By Hon'ble Mr. S.N. Terdal, Member (J),

Learned counsel for the applicant submits that the respondents have complied with the orders of this Tribunal.

2. In the circumstances, and in view of the substantial compliance of the order of this Tribunal, the C.P. is closed. Notices are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, if he is still having any other grievance against the orders now passed by the respondents. No costs.

(A.K. Bishnoi)
Member (A)

(S.N. Terdal)
Member (J)

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